

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408
IB/667/ND/2022

IN THE MATTER OF:

GopaisaNetventuresPvt. Ltd.	...	Applicant
Versus		
M/s Dhani Healthcare Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 13.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Abhishek Gautam, Mr. Shubham Soni, Advs.
For the Respondent	: Mr. Krishnendu Datta, Senior Advocate.
	Mr. Ankit, Mr. Vikas, Advocates

ORDER

Mr. Krishnendu Datta, Learned Senior Counsel for the Corporate Debtor submitted that he has received the documents from the Operational Creditor and sought opportunity to file reply. Three days' time is allowed. Mr. Datta, has also expressed that the Corporate Debtor is prepared to settle the issue espoused in the petition with the Operational Creditor. It is for the parties to take their stand, qua each other. It is not for this Tribunal to comment upon settlement contemplated by either of them. Let the matter be fixed for 13.04.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)